

1	2	3	4	5
Punjab	-	-	15	15
Rajasthan	63	-	63	74
Sikkim	-	-	5	5
Tamil Nadu	42	41	41	243
Tripura	-	9	11	13
Uttar Pradesh	-	-	61	64
Uttarakhand	-	-	-	-
West Bengal	39	43	55	53
Andaman and Nicobar Island	-	-	-	-
Chandigarh	-	-	-	2
Dadra and Nagar Haveli	-	-	-	-
Daman and Diu	-	-	-	-
Delhi	-	23	25	25
Lakshadweep	-	-	-	-
Puducherry	-	6	6	27
TOTAL	377	1199	802	1195

Abuse of senior citizen

1827. SHRI BIRENDER SINGH: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) what is the practical mechanism envisaged by Maintenance and Welfare of Parents and Senior Citizens Act 2007 to guard the abuse that the older persons receive from their families despite the fact that their families live in the house owned by them;

(b) whether it is a fact that Help Age India conducted a survey in 20 cities recently and found rampant abuse of the elderly;

(c) if so, the details thereof; and

(d) whether it is also a fact that older persons don't report the abuse met by them to Police in order to protect family reputation?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI PORIKA BALRAM NAIK): (a) The Government has enacted the Maintenance and Welfare of Parents and Senior Citizens Act, 2007 in December, 2007 which, *inter-alia*, makes maintenance of parents/ senior citizens by children/ relatives obligatory and justiciable through Tribunals; provides for revocation of transfer of property by senior citizens in case of negligence by children/relatives; penal provisions for abandonment of senior citizens; medical facilities for senior citizens; and protection of life and property of senior citizens. The Act has to be brought into force by individual State Governments. So far, all States and Union Territories have done so. It is not applicable to the State of Jammu and Kashmir, while Himachal Pradesh has its own Act for senior citizens.

(b) to (d) Help Age India conducted a research in 20 cities in India in 2012 on elders abuse and the studies explored the nature and extent of abuse, main perpetrators of abuse, awareness on measures to prevent abuse etc. As per the findings of the study, it has, *inter-alia*, been reported that the police helplines and services are known to majority of respondents but were never used due to lack of trust or to maintain family honour.

Employment to disabled persons

†1828. SHRI RAGHUNANDAN SHARMA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether any priority has been accorded by Government to provide employment to disabled persons and to encourage such persons;

(b) whether Government's attention has been drawn to the fact that partially visually handicapped employees are unable to compete with other employees in departmental examinations for promotion; and

(c) whether Government would consider to give promotion to such partially visually handicapped employees as per their service and their ability to perform departmental work?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) As per Section 33 of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) (PwD) Act, 1995, every appropriate Government shall appoint in every establishment

†Original notice of the question was received in Hindi.